

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**Contempt Case (AT) No.07 of 2020**

**in**

**COMPANY APPEAL (AT)(Insolvency) NO.1016 of 2019**

**In the matter of:**

Tata Motors Finance Ltd

Applicant

Vs

Vishal Gupta

Respondent

**Present:**

Mr Amarjit Singh Bedi, Advocate for applicant.

With

**Contempt Case (AT) No.22 of 2020**

**in**

**COMPANY APPEAL (AT)(Insolvency) NO.1016 of 2019**

**In the matter of:**

Akashganga Infraventures India Ltd

Applicant

Vs

Vishal Gupta & Ors

Respondent

**Present:**

Mr. Rajiv Malik and Mr Mohit Gupta, Advocates for applicant.

**ORDER**

**(Virtual Mode)**

**04.02.2021-** Heard Learned counsel for the appellant in Contempt Case (AT) No.07/2020 and Contempt Cast (AT) No.22/2020. Today nobody is present on behalf of the Contemnor/Respondent.

We thought it proper to send notice to contemnor, Shri Vishal Gupta, for personal appearance through virtual mode before this Appellate Tribunal on **22<sup>nd</sup> February, 2021**. Registry is directed to send the notice to Shri Vishal Gupta.

List the matter on **22<sup>nd</sup> February, 2021**.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Kanthi Narahari)**  
**Member (Technical)**

**Bm/kam**